

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A & B" : HYDERABAD
(THROUGH VIDEO CONFERENCE)**

**BEFORE SHRI A. MOHAN ALANKAMONY,
ACCOUNTANT MEMBER**

AND

SHRI S.S. GODARA, JUDICIAL MEMBER

ITA No.	A.Y.	Appellant	Respondent
1535/Hyd/16	2007-08	JBM Resorts Pvt. Ltd Hyderabad [PAN: AAACJ5142P]	Dy. Commissioner of Income Tax, Circle-2(1), Hyderabad
1123/Hyd/17	2007-08	Chandra Sekhar Reddy Chintala, Maheshwaram, Ranga Reddy Dist. [PAN: AENPC1863N]	Income Tax Officer, Ward-8(2), Hyderabad
941/Hyd/18	2014-15	M/s.R.K.Township Promoters Private Limited, Hyderabad [PAN: AACCR3049K]	Dy. Commissioner of Income Tax, Circle-3(1), Hyderabad

For Assessee : Shri K.C.Devdas &
Smt. S.Sandhya, ARs

For Revenue : Shri Sunil Kumar Pandey &
Shri Rohit Mujumdar, DRs

Date of Hearing : 30-12-2020

Date of Pronouncement : 04-01-2021

ORDER

PER BENCH :

These three assessee's appeals are directed against different orders of the Commissioner of Income Tax (Appeals)-Hyderabad, involving varying assessment years stated herein above.

2. At the outset, we are informed during the course of hearing from the assessee's side that although they have filed

for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' by way of Form No.1 & 2 but Form(s)-3 is yet to be issued from the department side in view thereof.

3. The assessee's sole identical plea in all these cases therefrom is that since the department is yet to finalise their settlement pleas, these appeals may not be dismissed as withdrawn as on date. We find no merit in assessee's above stated contention *per se*. The fact remains that the assessee has already filed for settlement benefit and therefore, no purpose would be served if all these appeals are kept pending till the time the above stated settlement scheme is in operation. We dismiss all these appeals as withdrawn and further make it clear that it shall be open for all these assessee to file for revival of their corresponding cases if the settlement benefit is denied to them for technical reasons. Ordered accordingly.

4. All these assessee's appeals are dismissed as withdrawn in above terms. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on the 4th January, 2021

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-
(S.S. GODARA)
JUDICIAL MEMBER

Hyderabad, Dated: 04-01-2021

Copy to :

1.JBM Resorts Pvt. Ltd., C/o. Sri S.Rama Rao, Advocate, Flat No.102, Shriya's Elegance, 3-6-643, Street No.9, Himayat Nagar, Hyderabad.

2.Chandra Sekhar Reddy Chintala, C/o.B.Narsing Rao & Co., Chartered Accountants, Plot No.554, Road No.92, Jubilee Hills, Hyderabad.

3.M/s.R.K.Township Promoters Private Limited, C/o.B.Narsing Rao & Co., Chartered Accountants, Plot No.554, Road No.92, Jubilee Hills, Hyderabad.

4.The Dy.Commissioner of Income Tax, Circle-2(1), Hyderabad.

5.The Dy.Commissioner of Income Tax, Circle-3(1), Hyderabad.

6.The Income Tax Officer, Ward-8(2), Hyderabad.

7.CIT(Appeals)-2, Hyderabad.

8.CIT(Appeals)-10, Hyderabad.

9.CIT(Appeals)-3, Hyderabad.

10.The Pr.CIT-2, Hyderabad.

11.The Pr.CIT-7, Hyderabad.

12.The Pr.CIT-3, Hyderabad.

13.D.R. ITAT, Hyderabad.

14.Guard File.